

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT**

THE HONOURABLE MR.JUSTICE K. BABU

Tuesday, the 29th day of July 2025 / 7th Sravana, 1947

WP(C) NO. 14599 OF 2020 (Y)

PETITIONER:

**M.S.ANIL, AGED 43, S/O. SASIDHARAN, MANNATHAMPARAMBU, MARARIKKULAM
NORTH P.O., CHERTHALA, ALAPPUZHA, PIN-688 523.**

RESPONDENTS:

- 1. STATE OF KERALA, REPRESENTED BY CHIEF SECRETARY, GOVERNMENT
SECRETARIAT, THIRUVANANTHAPURAM - 695 001.**
- 2. DIRECTOR, VIGILANCE AND ANTI-CORRUPTION BUREAU, PMG, OPPOSITE VIKAS
BHAVAN BUS DEPO, THIRUVANANTHAPURAM - 695 001**
- 3. STATE POLICE CHIEF, POLICE HEADQUARTERS, VAZHUTHACAUD, VAZHUTHACAUD
P.O., THIRUVANANTHAPURAM - 695 010.**

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to issue an interim order directing the respondents to appoint a Special Investigation Team headed by an honest and efficient officer to investigate into Crime No.5/2016 of VACB, Thiruvananthapuram, pending final disposal of the Writ Petition (Civil).

This petition again coming on for orders upon perusing the petition and the affidavit filed in support of WP(C) and this court's order dated 04.11.2024 in I.A.1/2024 and upon hearing the arguments of SRI.D.ANIL KUMAR, Advocate for the petitioner and of DIRECTOR GENERAL OF PROSECUTION along with Sri.SUMAN CHAKRAVARTHY, SENIOR GOVERNMENT PLEADER for Respondents, the court passed the following:

K.BABU, J.

Crl.M.C. 5539 of 2020
and
W.P. (C) No. 14599 of 2020

Dated this the 29th day of July, 2025

ORDER

These petitions relate to the alleged misappropriation of Government funds under a State-wide Micro Finance Scheme. The Government appointed Dr.J.Himendranath IPS as the Investigating Officer, as per the directions of this Court. As per G.O (Rt) No.4102/2024/GAD dated 10.09.2024, Sri.J.Himendranath IPS was posted as Superintendent of Police, Crime Branch, Kottayam. However, the Government authorised Sri.J.Himendranath IPS to continue with the investigation and suggested two options, either

(a) to permit Sri.J.Himendranath IPS to continue with the investigation.

Or

(b) to entrust the investigation to Sri.S.Sasidharan IPS, the Superintendent of Police, VACB, Central Range, Ernakulam.

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2. As per order dated 04.11.2024, this Court permitted the Government to entrust the investigation to Sri.S.Sasidharan IPS, the Superintendent of Police, VACB, Central Range, Ernakulam.

3. Sri.S.Sasidharan IPS submitted a report regarding the present status of the investigation. In the report, he has submitted that he has been transferred to the post of Assistant Director (Administration), KEPA, as per G.O (Rt) No.3194/2025/GAD dated 24.07.2025. He has also sought permission to relieve from the post of investigating Officer and to take up the responsibilities at KEPA.

4. Heard both sides.

5. The Director of Vigilance through the learned Special Government Pleader submitted that the investigation can be entrusted to the present incumbent in the VACB, Central Range, Ernakulam, or to Sri.S.Sasidharan IPS.

6. Sri.S.Sasidharan IPS is present before the Court. He has been investigating this case since November 2024. The report shows that he has submitted factual reports in various cases investigated by the Special Investigation Team (SIT) under his leadership before the Director of Vigilance, and the

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former Director issued certain instructions to the SIT members regarding the preparation of factual reports in the cases. The officer submits that the investigation is now almost in its final stage and he will be able to complete the investigation, following the instructions given by the former Director, within three months from this day.

7. The learned counsel for the petitioners also suggested that Sri.S.Sasidharan IPS, having conducted investigation for a substantial by long period be entrusted with the investigation. Therefore, this Court feels that continuation of Sri.S.Sasidharan IPS as the Investigating Officer is highly required to complete the investigation in a time bound manner. The Government is directed to issue necessary orders entrusting the investigation in Crime No.VC 05/2016/SRT with Sri.S.Sasidharan IPS. It is made clear that the Special Investigation Team constituted for the purpose of completing the investigation will continue. The investigation in this case shall be completed within three months from this day.

8. Government shall issue orders in this regard on or before 31.07.2025.

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Post on 01.08.2025.

**Sd/-
K.BABU,
JUDGE**

NM

